

[Mr. Speaker]

full enjoyment of their rights guaranteed under the Constitution to all citizens and preventing recurrence of such incidents in future." (7).

*The Lok Sabha divided. Ayes 48: Noes 168.**

The motion was negatived.

Mr. Speaker: Now, I will put the motion moved by Shri Atulya Ghosh. In that case, Shri Naushir Bharucha's will be barred.

Shri Naushir Bharucha: Mine cannot be barred because it is a totally different matter. It only recommends to the Union Government to consider the desirability of assisting the Assam Government by a generous subsidy in the task of prompt rehabilitation of the riot victims in Assam.

Shri Bimal Ghosh: Sir, I would request you to put all the amendments together.

Mr. Speaker: I shall put the amendment standing in the name of Shri Atulya Ghosh and others first. The question is:

"That for the original motion, the following be substituted; namely:—

"This House, having considered the situation in Assam and the Report of the Parliamentary Delegation thereon, presented to the House on the 30th August, 1960, recommends that the Government should at an appropriate time set up a judicial enquiry to enquire into the circumstances resulting in the disturbances in the State of Assam in the month of July and to suggest steps necessary to prevent the recurrence of such disturbances in the future." (5).

The motion was adopted.

Mr. Speaker: I am afraid, all the other amendments are barred. The House has accepted a substitute motion.

16.37 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-NINTH REPORT

Mr. Speaker: The House will now take up Private Members' Business.

Sardar A. S. Saigal (Janjgir): Sir, I beg to move:

"That this House agrees with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Sixty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1960."

The motion was adopted.

16.38 hrs.

RESOLUTION RE: DISSEMINATION OF NEWS AND VIEWS BY NEWSPAPERS—contd.

Mr. Speaker: The House will now resume further discussion on the Resolution moved by Shri Indrajit Gupta on the 19th August, 1960 regarding dissemination of news and views by newspapers and the amendment moved thereon by Shri K. K. Warrior. Out of 2 hours allotted for discussion of the Resolution 20 minutes have already been taken up.

Some Hon. Member rose—

Mr. Speaker: Shri Joachim Alva.

Shri Warrior (Trichur): Sir, I have moved an amendment.

*Names of Members who recorded votes have not been indicated under the direction of the Speaker as the photo copy of Division result did not clearly show the names of all Members.